

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**BOMBAY BENCH**

**OPEN COURT / PRE DELIVERY JUDGMENT IN OA /**

**Hon'ble Vice Chairman / Member (J) / Member (A)**  
**may kindly see the above Judgment for**  
**approval / signature.**

**V.C. / Member (J) / Member (A) (K/S)**

**Hon'ble Vice Chairman**

**Hon'ble Member (J)**

*16/10/2014*

**Hon'ble Member (A) (K/S)**

*M. R. Kolhatkar*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1188/93

Transfer Application No:

DATE OF DECISION: 19.9.94

M.N. Rajbhar Petitioner

Shri G.S. Walia Advocate for the Petitioners

Versus

Union of India and others Respondent

Shri V.S. Masurkar Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?

*B.S. Hegde*  
(B.S. Hegde)  
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No.1188/93

M.N. Rajbhar

... Applicant.

V/s.

Union of India through  
Secretary,  
Ministry of Communication,  
Dept. of Telecommunication  
DAk Bhavan,  
Sansad Marg,  
New Delhi.

Chief General Manager,  
Mahanagar Telephone Nigam Ltd  
Prabhadevi Telephone House,  
V.S.Marg,  
Prabhadevi  
Bombay.

Dy. General Manager,  
Telephone House, 13th floor  
MTNL  
J.S. Marg,  
Prabhadevi  
Bombay.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)  
Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri G.S. Walia, counsel  
for the applicant.

Shri V.S. Masurkar, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 19.9.94

( Per Shri B.S. Hegde, Member (J) )

Heard counsel for the parties. Shri Walia, during the course of hearing stated that he has prayed for the relief, that he is entitled for promotion to the post of Selection Grade Cable Splicer with effect from 01.04.81 instead of 6.1.86, on the other hand, respondents <sup>have</sup> ~~are~~ given promotion from 30.11.83, which he has accepted. So far as prayer (b) is concerned, respondents are given the same. The learned counsel for the respondents, Shri Masurkar refers to Exhibit R-1 dated 28.1.94

: 2 :

wherein they have considered the case of the applicant and passed the order. Similarly the respondents have passed the second order Exhibit R-2 dated 2.2.94. The learned counsel for the applicant states that they have not implemented the same.

In the light of the above we, hereby direct the respondents to implement the order within two months from the date of receipt of this order. In the facts and circumstances of the case, the respondents are directed to pay interest at the rate of 12% from 31.5.93, when the applicant was fully exonerated.

In the above circumstances both the O.A. and M.P. are disposed of.

M.R.Kolhatkar

(M.R.Kolhatkar)  
Member (A)

B.S.Hegde  
(B.S.Hegde)  
Member (J)

NS